

of fertiliser which is a very essential requirement for agricultural needs;

(c) if so, under what circumstances the original licence was removed and a fresh licence was issued for manufacturing cement; and

(d) whether the said cement factory is now being transferred to another company by its principal entrepreneur and whether the IDBI and the Orissa State Financial Corporation have given their initial consent for such a transfer ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):**

(a) to (d) Particulars of the fertilizer factory have been converted into a cement factory have not been indicated in the Question. However, a company, namely, Saraf Agencies Ltd. informed the Ministry in September, 1985 that in 1982 they had taken over a sick unit of M/s. Orissa Fertiliser and Chemicals Ltd. located in Sundergarh and that they had converted the same into a cement grinding unit. They had been grinding cement from the clinker procured from the factory of M/s. Orissa Cements Ltd. Rajgangpur. As, however, M/s. Orissa Cements has discontinued supplying clinker to them their grinding unit had stopped since July, 1985. In view of the difficulty in obtaining clinker from outside, the company applied to the D.G.T.D. in June, 1986 for the grant of Registration Certificate for setting up a mini cement unit with a capacity of 100 tonnes per day (33,000 tonnes per annum) and they were granted the certificate on 4th Sept, 1986.

**Drilling Water in Drought Affected areas by ONGC**

3629. D. P. JADEJA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the ONGC has offered its services for drilling water in drought affected areas ;

(b) if so, the details thereof ;

(c) whether such an offer is practical in its implementation ;

(d) the number of drilling rigs available in Gujarat for this purpose ; and

(e) when the work is likely to commence ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI BRAHMA DUTI) :** (a) to (e) ONGC received a request from the Collector of Kachchh, Gujarat for allowing them to use the Suthari well with necessary pumping machinery for potable water. In the opinion of ONGC, water of the well was not fit for human consumption due to high salt contents. Accordingly, ONGC sent a suitable reply to the Collector of Kachchh, while offering to provide any assistance which the State Govt. may need to mitigate the sufferings of the drought affected population. However, no further request has been received from the State Government.

[*Translation*]

**Payment of Arrears of Interim Relief to Officers of Heavy Engineering Corporation**

3630. SHRI SHIV PRASAD SAHU : Will the Minister of INDUSTRY be pleased to state :

(a) whether the arrears of the interim relief has been paid to the officers of Heavy Engineering Corporation, Ranchi ; and

(b) if not, the reasons therefor and the time by which the said amount will be paid ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):** (a) and (b) Due to continuing difficult liquidity position of the Company, the arrears of ad-hot relief from 1.1.1986 to 31.7. 1987 have not been paid to the officers of H.E.C. Payment of arrears will depend on availability of funds.